



BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
APPLICATION NO.144 OF 2017 (WZ)

Umarshad Khan S/O Firoz Khan & Ors. ... Applicants

VERSUS

State Of Maharashtra & Ors. ... Respondents

REPLY ON BEHALF OF THE RESPONDENT NO.2

I, Umesh C. Bodke, adult, Indian Inhabitant, resident of Mumbai, working as Executive Engineer, for & on behalf of the Respondent No.2 (State of Maharashtra) and Respondent No.5 (SRA), having office at Administrative Building, Anant Kanekar Marg, Bandra (E), Mumbai-400051, do hereby state on solemn affirmation as under:

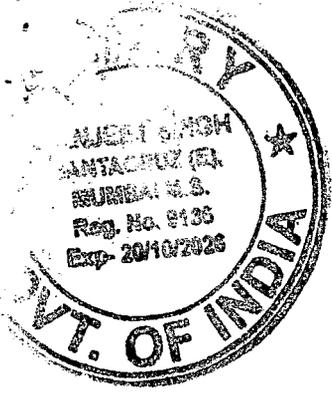
1. I say that I have filed an affidavit in reply dated 10th April 2023 on behalf of the Respondent No.2 I am filling the present additional affidavit as per the directions given by this Hon'ble Tribunal vide its order dated 17th October 2023.
2. I say that the present slum scheme is sanctioned in favor of the Respondent No.7 the project proponent on behalf of four societies Viz. 1) New Kalina SRA Co Operative Housing Society Ltd. duly registered on 20th March 2012 having 424 eligible hutments out of which 309 eligible hutments have formed the society. 2)

Umesh C. Bodke

Mahatma Phule Nagar SRA Co-operative Housing Society Ltd. duly registered on 14th August 2012 having 94 eligible hutments out of which 71 eligible hutments have formed the society. 3) Sahyadri SRA Co-operative Housing Society Ltd. duly registered on 12th October 2012 having 23 eligible hutments out of which 21 eligible hutments have formed the society. 4) Ganeshkrupa SRA Co-operative Housing Society Ltd. duly registered on 4th September 2017 having 104 eligible hutments out of which 87 eligible hutments have formed the society. Hereto annexed and marked **EXHIBIT "A to D"** are the copies of the Registration certificates in respect of the said four societies.

3. I say that the Letter of Intent was issued to the subject scheme on 26th June 2012 and 5th August 2017 for 934 eligible slum dwellers and as per the last LOI the Respondent No.7 has proposed 12 number of Rehab Buildings (A1 to A12) to accommodate eligible slum dwellers in the scheme out of which five rehab building Nos.A2 to A6 are completed and 508 eligible slum dwellers are already accommodated and residing therein upon issuance of full Occupation Certificate. The Respondent No.7 has proposed one sale building comprising of wings A to D and Occupation Certificate in respect of wings A and B of the said sale Building is also issued.
4. I say that the respondent No.7 has provided eighteen number of parking in Rehab building No. A2 and proposed 166 number parking in Rehab Building A1,





A7 to A12. I say that developer has so far not commenced the construction of these seven rehab buildings on site. I say that the Respondent No.7 has made provision of 2215.95sq.mtr for providing Paved Recreation Ground as per the provisions of D.C.Regulation.

5. In the circumstances I respectfully say and submit that necessary orders be passed in the interest of justice and equity.

Solemnly affirmed at Mumbai)

Dated, this day of January, 2024)

Before Me


Deponent


Ms. Utangale & Co.

Advocate for Respondent No. 2



VERIFICATION

I, Umesh C. Bodke, an adult, Indian inhabitant working as Executive Engineer , Slum Rehabilitation Authority having office address at SRA Building, Anant Kanekar Marg, Bandra (E), Mumbai – 400051, the Respondent No. 2 in the above captioned matter, do hereby solemnly declare and verify that whatever is stated in the foregoing paragraphs are true to my own knowledge, information and belief and I believe the same to be true.

Solemnly affirmed at Mumbai)

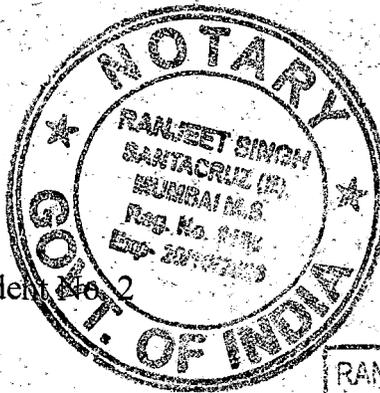
Dated, this ^{15th} day of January, 2024)

Before Me

Deponent *Umesh C. Bodke*

ADW
M/s. Utangale & Co.

Advocate for Respondent No. 2



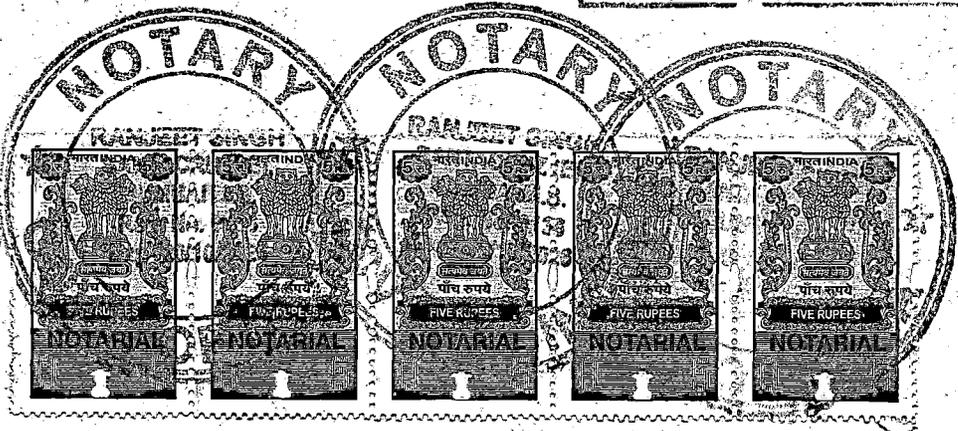
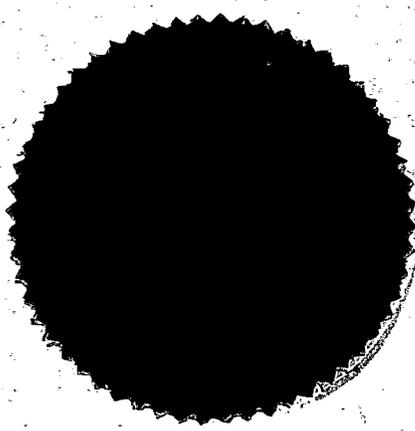
BEFORE ME

Ranjeet Singh

RANJEET SINGH
M.Sc LL.B

NOTARY
MAHARASHTRA
GOVT OF INDIA

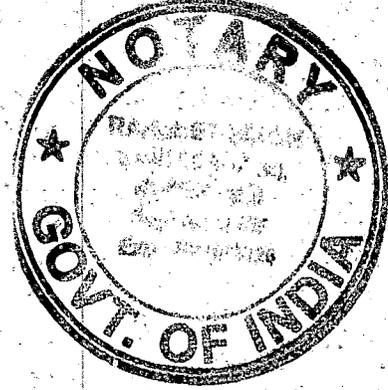
RANJEET SINGH (Notary Govt. of India)	
Register No.	279
Dated	17.5. JAN 2024



नोंदणी क्र. : एम.यू.एम./एस.आर.ए./एच.एस.जी./ (टी.सी.)/१२१७२/२०१२



सत्यमेव जयते



महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

न्यू कलिना एसआरए सहकारी गृहनिर्माण संस्था मर्यादित., सीटीएस न

६४२२, ६४२२/१ ते ३१, ६४२३, ६४२३/१ ते ६, ६४२४ अ, ६४२४ बी, ६४२४ बी/१ ते ४, ६४२४ सी, ६४२४ सी/१ ते ३, ६४२६, ६४२६/१ ते १७
६४२७, ६४२७/१ ते १६, ६४२९ अ, ६४२९ अ/१ ते ११, ७३७०, ७३७४, ७३७५, ७३७६ अ, ७३७६ अ/१ ते १६, ७३७७, ७३७९, ७३७९/१ ते ३, ७३८१
७३८१ ते १६, ७३८२, ७३८२/१ ते ३, ७३९४, ७३९४/१ ते ६, ७३९६, ७३९६/१ ते ६, ७४००, ७४०१ पार्ट, ७४०२, ७४०२/१ ते १७, ७४०३ अ, ७४०३
अ/१ ते ४७, ७४०३ बी, ७४०३ डी, ७४०३ डी/१ ते २०, ७४०८, ७४०८/१ ते ६, ७४३७, ७४३७/१ ते ५३, ७४३८, ७४३८/१ ते ७, ७४४०, ७४४०/१ ते १४
७४४१, ७४४१/१ ते १४, ७४४८, ७४४८/१ ते १७, ७४५१, ७४५१/१ ते ११, ऑफ व्हिलेज कोले कल्याण, ता. अंधेरी, फिरोझ खान हाउस,
कलिना चर्चच्या मागे सांताक्रुझ-पूर्व, मुंबई - ४०० ०२९

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१

चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९(१) अन्वये नोंदविण्यात आलेली आहे.

उपरनिर्दिष्ट अधिनियमांच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे वर्गीकरण गृहनिर्माण संस्था असून उपवर्गीकरण ~~महिला सहकारी संस्था~~/भाडेकरू सहभागीदारी संस्था / ~~इतर गृहनिर्माण संस्था~~ आहे.

कायांलयीन मोहोर:



स्थळ: मुंबई

दिनांक: २० / ०३ / २०१२

(मिलिंद नि. बोरीकर)

उपनिबंधक

सहकारी संस्था, पूर्व व पश्चिम उपनगरे

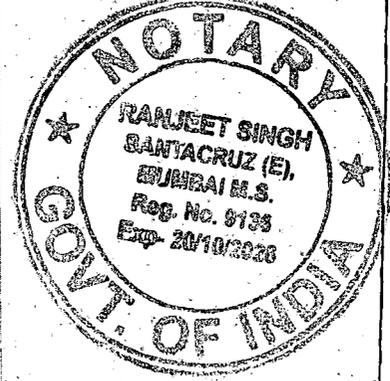
झो.पु.प्रा., मुंबई

R/C

नोंदणी क्र. : एम.यू.एम./एस.आर.ए./एच.एस.जी./ (टी.सी.) / १२२६५ / २०१२



महाराष्ट्र शासन



नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की, सहयाद्री एसआरए सहकारी गृहनिर्माण संस्था

सीटीएस नं. ६४२५ डे, ६४२५/१ ते २, ७४४२, ७४४२/१ ते ४, ७४५०, ७४५०/१ ते १२, ६४२५ वी, ६४२५ वी/१ ते ६, ६४२४ के पार्ट, मांजे कोलकत्याण, ता. शिरी, साहाय्य [पूर्व], मुंबई - ४०० ०२२,

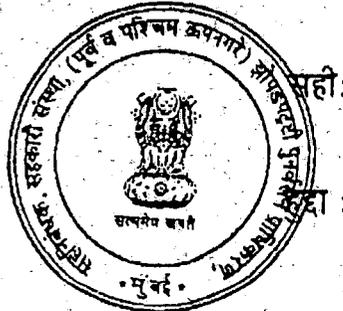
ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९(१) अन्वये नोंदविण्यात आलेली आहे.

उपरनिर्दिष्ट अधिनियमांच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे वर्गीकरण गृहनिर्माण संस्था असून उपवर्गीकरण भाडेकरू मालकी संस्था/भाडेकरू सहभागीदारी संस्था / इतर गृहनिर्माण संस्था आहे.

कार्यालयीन मोहोर:

स्थळ: मुंबई

दिनांक : १२ / १० / २०१२.



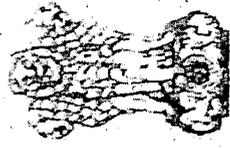
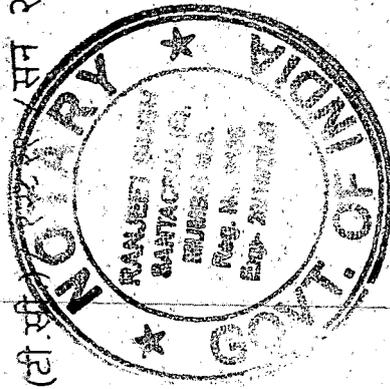
(मिलिंद नि. बोरीकर)

सह निबंधक

सहकारी संस्था, पूर्व व पश्चिम उपनगरे
झो.पु.मा., मुंबई

B/C

नोंदणी क्र. : एम.यु.एम./एस.आर.ए./एच.एम.जी./टी.सी. २००७



सत्यमेव जयते

महाराष्ट्र शासन

बीडणीचे प्रवभाषापत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की, गणेश कृपा एसआरए महाराष्ट्र

गृहनिर्माण संस्था मर्यादित, सी.टी.एस.नं. ७३६४, ७४०३ अ/४८, ७४०४, ७४०५, ७४०६,

७४०७, कलिना चर्चच्या मागे, कलिना, सांताक्रुझ (पूर्व), मुंबई - ४०० ०२९.

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१
चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदविण्यात आलेली आहे.
उपनिर्दिष्ट अधिनियमाच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम
१९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे वर्गीकरण गृहनिर्माण संस्था असून उपवर्गीकरण
भाडेकरू भरलकी संस्था/भाडेकरू सहभागीदारी संस्था/इतर गृहनिर्माण संस्था आहे.



कार्यालयीन मोहोर

स्थळ : मुंबई

सहनिबंधक
सहकारी संस्था, पूर्व व पश्चिम उपनगरे
श्री पु.प्रा. मुंबई

दिनांक : ०४ / ०९ / २०१०

नोंदणी क्र. : एम.यू.एम./एस.आर.ए./एच.एस.जी./ (टी.सी.)/

१२२४०/२०१२



सत्यमेव जयते



महाराष्ट्र शासन

नोंदणीचे प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की, महात्मा फुले नगर एसआरए सहकारी गृहनिर्माण संस्था

न्यायादित., ६४२२ ६४२२/१ ते ३१, ६४२३, ६४२३/१ ते ६, ६४२४ अ. ६४२४ बी, ६४२४ बी / १ ते ४, ६४२४ सी, ६४२४ टा/१ ते ३, ६४२६, ६४२६/१ ते १७, ६४२७, ६४२७/१ ते १६, ६४२९ अ. ६४२९ ओ/१ ते ११, ७३७०, ७३७४, ७३७७, ७३७६ ओ, ७३७६ ओ/१ ते १६, ७३७७, ७३७९, ७३७९/१ ते ३, ७३८१, ७३८१ ते १६, ७३८२, ७३८२/१ ते ३, ७३९४, ७३९४/१ ते ६, ७३९६, ७३९६/१ ते ६, ७४००, ७४०१ पार्ट, ७४०२, ७४०२/१ ते ११, ७४०३ ओ, ७४०३ ओ/१ ते ४७, ७४०३ बी, ७४०३ डी, ७४०३ डी/१ ते २०, ७४०८, ७४०८/१ ते ६, ७४३७, ७४३७/१ ते ५३, ७४३८, ७४३८/१ ते ७, ७४३८, ७४३८/१ ते १४, ७४४१, ७४४१/१ ते १४, ७४४८, ७४४८/१ ते १८, ७४५१, ७४५१/१ ते ११ ऑफ व्हिलेज कोले कल्याण, ता. अर्धरु.

फिरोझ खान हाऊस, कलिना चर्चच्या मागे सांताक्रुझ-पूर्व, मुंबई - ४०० ०२९

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१

चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९(१) अन्वये नोंदविण्यात आलेली आहे.

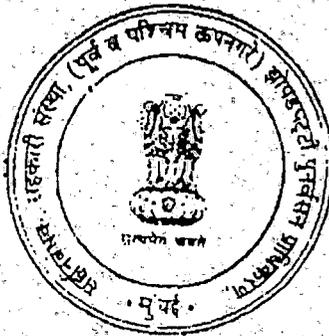
उपरनिर्दिष्ट अधिनियमांच्या कलम १२(१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम १९६१ मधील नियम क्रमांक १०(१) अन्वये संस्थेचे वर्गीकरण गृहनिर्माण संस्था असून उपवर्गीकरण

भाडेकरू/भाडेकरू संस्था/भाडेकरू सहभागीदारी संस्था/इतर गृहनिर्माण संस्था आहे.

कार्यालयीन मोहोर

स्थळ: मुंबई

दिनांक : १४ / ०८ / २०१२



सही:

हुद्दा:

(मिलिंद नि. बोरीकर)

सहनिबंधक

सहकारी संस्था, पूर्व व पश्चिम उपनगरे

झो.पु.प्रा., मुंबई

BEFORE THE NATIONAL
GREEN TRIBUNAL (WESTERN
ZONE) BENCH, PUNE

APPLICATION NO.144 OF 2017
(WZ)

UmarshadKhan & Or

...Applicants

Verses

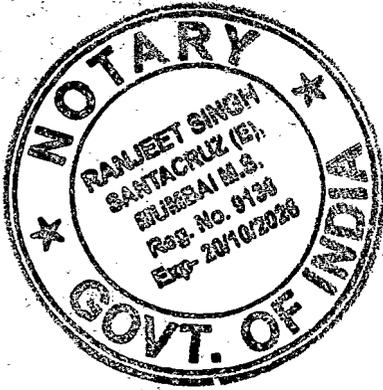
State of Maharashtra &Ors.

...Respondents

Affidavit In Reply Of

Respondent No.2

Dated this day of January , 2024.



M/S. UTANGALE & CO.

**Advocates for the
Respondent No.2**

Office No. 602, 6th Floor,
Oval House, British Hotel
Lane,

Opp. Commerce House
Fort, Mumbai 400 023.